COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

EIGHTEENTH REPORT

(Presented on 22.2.2006)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eighteenth Report.

- 2. The Committee met on 20 February, 2006 for
 - I. Examination of three Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
 - II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Shri Rayapati Sambasiva Rao, Dr. Dhirendra Agarwal and Shri K.C. Singh "Baba", M.Ps.

Examination of the Constitution (Amendment) Bills

- 3. The Committee examined the following three Constitution (Amendment) Bills:-
 - (1) The Constitution (Amendment) Bill, 2006 (Amendment of article 253) by Shri C.K. Chandrappan, M.P.

The Bill seeks to amend the Constitution with a view to provide that every treaty, agreement or convention entered into by India with any other country or countries or multilateral organisation shall be ratified by Parliament before implementation of such treaty, agreement or convention.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2006 (Amendment of article 117, etc.) by Shri Anandrao Vithoba Adsul, M.P.

The Bill seeks to amend the Constitution with a view to do away with requirement of prior sanction of the President/Governor for introduction/ consideration of Money/Financial Bills in Parliament/State Assemblies.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 2006 (Amendment of article 148) by Shri C.K. Chandrappan, M.P.

The Bill seeks to amend the Constitution with a view to provide that the Comptroller and Auditor General shall be appointed by the President from amongst a panel of three persons having sufficient knowledge of finance, accounting and auditing system or having practical experience of the working of finance department or have worked as Accountant-General on the recommendation of a Committee consisting of the Chairman of the Council of States, the Speaker of the House of the People and the Chairman of Public Accounts Committee.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

- 4. The Committee recommend allocation of time to three resolutions as follows:-
 - (i) Resolution by Shri Rayapati Sambasiva Rao regarding 2 hours steps to ameliorate problems being faced by farmers growing commercial crops.
 - (ii) Resolution by Dr. Dhirendra Agarwal regarding 2 hours formulation of policy guidelines for participation of Members of Parliament in developmental schemes.
 - (iii) Resolution by Shri K.C. Singh "Baba" regarding 2 hours regularization of settlements on forest lands.

Recommendations

- The Committee recommend that-
 - (i) Sharvashri C.K. Chandrappan and Anandrao Vithoba Adsul be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
 - (ii) the allocation of time to three resolutions as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

20 February 2006

1 Phalguna 1927 (Saka)

CHARNJIT SINGH ATWAL, Chairman, Committee on Private Members' Bills and Resolutions.